

(b) to (d) The section of NH-24 from Delhi to Hapur, which includes stretch of NH-24 beyond Ghazipur on Uttar Pradesh side, is included under National Highway Development Project (NHDP) Phase V for widening to six-lanes. Feasibility Studies for the project were carried out, which indicated the requirement of a higher Viability Gap Funding (VGF) than the limit approved by Government. Now, a higher VGF limit has been approved by the Government and the feasibility studies will be updated and project would be considered afresh.

Pakistani nationals staying illegally

†*83. SHRIMATI MAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani nationals who came to India during the last three years and how many of them are staying illegally in India;

(b) whether any Pakistani national who had come to India illegally during the last three years has been caught living illegally here; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per information available, the total number of Pakistani nationals who visited India during the last three years and who were found to be overstaying is as under:-

Year	Number of Pakistani nationals who visited India	Number of Pakistani nationals who were found to be overstaying
2006	83,426	5,392
2007	1,07,906	6,038
2008	85,529	7,547

As per information available, a total number of 677 Pakistani nationals are staying illegally in the country.

(b) and (c) Arrest of Pakistani nationals who are found to be staying illegally and registration of cases against them comes within the purview of police stations and State Governments/UT Administrations concerned. The powers to identify and deport illegally staying foreign nationals, including Pakistani nationals, under section 3(2)(c) of the Foreigners Act, 1946 have also been delegated to the State Governments/UT Administrations. As such, data of this nature is not centrally maintained.

Increasing incidents of kidnapping in Delhi

†*84. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether Government is aware that Delhi is now being given the title of kidnapping capital owing to increasing number of incidents of kidnapping of women taking place in the city;

(b) whether Government is also aware that girls are kidnapped and forced to marry and then pushed into the world of crime;

(c) the number of cases of kidnapping of women registered in Delhi during the last three years and the details thereof; and

(d) the details of the steps being taken by Government to check the incidents of kidnapping of women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There had been a substantial increase of kidnapping incidents in the year 2009, but it was mainly due to the fact that a large number of cases were registered pertaining to cases of missing minors (both boys and girls) pursuant to an affidavit filed by Delhi Police in the Hon'ble High Court in 2009. This was in compliance of Hon'ble High Court's order taking *suo moto* cognizance of a news item, and directing Delhi Police to file an affidavit relating to the children missing and traced in Delhi, and the decision to register cases of kidnapping mandatorily in cases of missing minors of the age of 16 and below. Standing Order No.252 which is in respect of duties of police personnel in cases of missing persons and unidentified dead bodies was revised accordingly. However, no case regarding girls being kidnapped and forced to marry and then pushed into the world of crime has been reported during the period.

(c) The details of cases of kidnapping of women registered during the years 2007, 2008, 2009 and 2010 are as under:-

Year	Cases registered	Cancelled	Admitted
2007	974	432	542
2008	935	356	579
2009	1504*	520	984
2010 (upto 15.02.2010)	157	12	145

*the increase was due to the affidavit filed in the High Court.

(d) Steps taken by the Delhi Police for the safety of women are as follows:

1. As Anti-Obscene Calls Cell has been set up in the Crime Branch with a dedicated help line, e-mail, SMS and FAX numbers.
2. A unique experiment 'Parivartan' has been carried out by involving and educating teachers, students, youths, NGOs and other key persons to facilitate handling of women grievances and complaints in the area. 'Parivartan' has been awarded ISO

9001-2000 certification from STQC (Standardization Testing and Quality Certification, Ministry of Information Technology).

3. Deployment of PCR vans and police staff in the vicinity of women's educational institutions.
4. Placing complaint/suggestion boxes in women's colleges.
5. Deployment of special teams in plain clothes.
6. Gender sensitization and legal awareness programme for police personnel is being run to bring gender sensitivity in organizational behaviour.
7. Self-Defence training programme has been conducted in various schools/colleges and other institutions.
8. Rape Crisis Intervention Centres set up. Delhi Police convenes periodic meetings of its members (doctors, psychologists, lawyers, volunteer organizations etc.) to facilitate them to provide professional counseling to the rape victims.

Maintenance of roads by NHAI

*85. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has a clear policy for maintenance of existing roads by National Highways Authority of India (NHAI) during construction phase of four laning/six laning;
- (b) if so, what is the said policy; and
- (c) why NHAI is not maintaining the Jaipur-Delhi Road (NH-8) as per prescribed policy?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) to (c) Yes, Sir. Maintenance of the existing two/four lane roads are being carried out through the respective civil Contractors/Concessionaires under the supervision of Consultants as part of contract/concession Agreement. The Jaipur-Delhi section of NH-8 is being maintained in traffic worthy condition by the Concessionaire as per provisions of concession agreement.

Private sector participation in defence production

*86. SHRI MAHENDRA MOHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has recently decided to promote private sector participation in manufacturing of arms and is also formulating a new Defence Production Policy;
- (b) if so, the details thereof;
- (c) whether the promotion of private sector participation and formulating a new Defence Production Policy will have any impact on the imports for armed forces; and